

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONAL BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 163 OF 2025**

IN THE MATTER OF:

CHENDA BHUSHANAM AND ANR

...Applicants

VERSUS

STATE OF ANDHRA PRADESH & ORS

...Respondents

ADDITIONAL TYPED SET

S.NO.	PARTICULARS	ANNEXURE	PAGE NO.
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THROUGH



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भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
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अनुश्रवण आख्या / Monitoring Report

SN	Item	Details
1.	परियोजना का प्रकार Type of Project	Non-Coal Mining (Laterite Mine)
2.	परियोजना का नाम Name of Project	Laterite Mining of M/s. J. Lakshmana Rao, Village Bhamidika, Sarugudu Grampanchyat, Nathavaram Mandal, District Visakhapatnam, Andhra Pradesh (121ha) (1.0 MTPA of Laterite).
3.	परियोजना प्राधिकरण का पता Address of project authorities	Shri Jartha Lakshmana Rao, Proprietor, M/s J. Lakshmana Rao (Laterite Mine), Door No. 1-50, Pedaboddepalli, Narsipatnam Mandal, Visakhapatnam Dist. (Anakapalle Dist.), Andhra Pradesh - 531 116.
4.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance Letter No. & Date	J-11015/379/2010-IA.II (M) dated 17.11.2014 and 23.01.2015 (Corrigendum)
5.	क्षेत्रीय कार्यालयपत्र सं० Regional Office File No.	SO/VIJ/EPA/EC-A/101/10-104/2023
6.	स्थल दौरा तिथि Date of Site Visit	16.08.2023
7.	परियोजना की स्थिति Status of Project	Not in operation since October, 2022

8. परियोजना की वर्तमान स्थिति / Present status of the Project:

The Hon'ble NGT, SZ, Chennai in O.A. No. 115 of 2021 (SZ), vide Order dated 24.07.2023 constituted a Joint Committee comprising of Scientist - MoEF&CC, Integrated Regional Office, Vijayawada, District Collector - Anakapalli District, District Forest Officer - H.Q. Narsipatnam, Anakapalli, Senior Officer from the Department of Mines and Geology and Environmental Engineer - Andhra Pradesh Pollution Control Board, Regional Office, Vishakhapatnam. The Joint Committee has inspected the project on 16.08.2023. As a Joint Committee member, during the inspection, the undersigned also monitored the compliance status of conditions stipulated in Environmental Clearance granted by Ministry vide Clearance No. J-11015/379/2010-IA.II (M) dated 17.11.2014.

As per the discussions held during inspection, file records, and preamble of EC, it has been observed that, the project is an opencast Laterite Mining with production of 1.0 MTPA (ROM) of Laterite. The mine lease area is 121.0 ha, which is an un-surveyed hill portion (Gap area Government land). The Mining lease is granted vide Letter No. 10474/M.III(2)/2010-2 dated 12.10.2010 by Govt. of A.P, Industries & Commerce (M-iii) Department. The mine plan has been approved by Directorate of Mines and Geology, Government of Andhra Pradesh, Hyderabad vide letter no 5042/M/2010 dated 13.12.2010. Life of the Mine is 14 years.

Mine Lease and Mining Plan:

The Govt. of Andhra Pradesh, Industries & Commerce (M.III) Department vide Memo No. 10474/M.III(2)/2010-2 dated 12.10.2010 has approved the mine lease for Laterite over an extent of 121.00 Ha in Un-surveyed hill portion of Bhamidika Village for a period of 20 years in favour of Sri. J. Lakshmana Rao.

The mining plan has approved by The Joint Director, Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Letter No. 5042/M/2019

Environmental Clearance (EC):

Ministry has granted the Environmental Clearance for laterite mining of 1.0 MTPA over an area of 121 ha at village Bhamidika, Sarugudu Grampanchyat, Nathavaram Mandal, District Visakhapatnam, Andhra Pradesh by M/s J. Lakshmana Rao vide Letter No. J-11015/379/2010-IA.II (M) dated 17.11.2014.

Ministry vide Letter No. J-11015/379/2010-IA.II (M) dated 23.01.2015 has issued Corrigendum for Specific Condition No. ii.

Consent for Establishment (CFE):

PAs have obtained Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board vide Order No. 7844-VSP/APPCB/ZO-VSP/CFE/2014-1192 dated 04.12.2014 for mining of 1.0 MTPA Laterite.

Consent for Operation (CFO):

PAs have obtained Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board vide Order No. 7844/APPCB/ZO-VSP/VZM/CFO/2022 dated 14.06.2022 for mining of 1.0 MTPA Laterite over an extent of 121.0 Ha. The CFO was valid up to 31.03.2023.

As per the discussions with APPCB Officials, it has been observed that the PAs have not applied for CFO after expiry.

The photographs of the project area are as follows:





The satellite image of the project location is as follows:



As per the information provided by Dept. of Mines and Geology, Govt. of Andhra Pradesh during Joint Committee inspection, the dispatch details from 04.11.2011 to 18.08.2023 are as follows:

SN	Permit Date	Permit No	No of Transit Forms	Units	Approved Quantity	Transported Quantity	Remaining Quantity
1	17 Jun 2021	PR0321210 5810001	1	MT	20.00	20.000	0.000
2	20 Jun 2021	PR0321210 5810002	4	MT	80.00	80.000	0.000
3	21 Jun 2021	PR0321210 5810003	20	MT	400.00	400.000	0.000
4	25 Jun 2021	PR0321210 5810004	100	MT	2000.00	2000.000	0.000
5	29 Jun 2021	PR0321210 5810005	100	MT	2000.00	2000.000	0.000
6	01 Jul 2021	PR0321210 5810006	150	MT	3000.00	3000.000	0.000
7	05 Jul 2021	PR0321210 5810007	250	MT	5000.00	5000.000	0.000
8	30 Jul 2021	PR0321210 5810008	250	MT	5000.00	5000.000	0.000

9	30 Sep 2021	PR0321210 5810009	125	MT	2500.00	2500.000	0.000
10	06 Dec 2021	PR0321210 5810010	250	MT	5000.00	5000.000	0.000
11	09 Dec 2021	PR0321210 5810011	300	MT	6000.00	6000.000	0.000
12	13 Dec 2021	PR0321210 5810012	20	MT	400.00	400.000	0.000
13	15 Dec 2021	PR0321210 5810013	200	MT	4000.00	4000.000	0.000
14	16 Dec 2021	PR0321210 5810014	175	MT	3500.00	3500.000	0.000
15	17 Dec 2021	PR0321210 5810015	210	MT	4200.00	4200.000	0.000
16	18 Dec 2021	PR0321210 5810016	58	MT	1146.00	1146.000	0.000
17	18 Dec 2021	PR0321210 5810017	153	MT	3054.00	3054.000	0.000
18	18 Dec 2021	PR0321210 5810018	58	MT	1146.00	1146.000	0.000
19	22 Dec 2021	PR0321210 5810019	200	MT	4000.00	4000.000	0.000
20	24 Dec 2021	PR0321210 5810020	100	MT	2000.00	2000.000	0.000
21	24 Dec 2021	PR0321210 5810021	325	MT	6500.00	6500.000	0.000
22	27 Dec 2021	PR0321210 5810022	500	MT	10000.00	10000.000	0.000
23	29 Dec 2021	PR0321210 5810023	250	MT	5000.00	5000.000	0.000
24	31 Dec 2021	PR0321210 5810024	240	MT	4800.00	4800.000	0.000
25	08 Jan 2022	PR0321210 5810025	500	MT	10000.00	10000.000	0.000
26	08 Feb 2022	PR0321210 5810026	500	MT	10000.00	10000.000	0.000
27	09 Feb 2022	PR0321210 5810027	500	MT	10000.00	10000.000	0.000
28	09 Feb 2022	PR0321210 5810028	367	MT	10000.00	10000.000	0.000
29	10 Feb 2022	PR0321210 5810029	334	MT	9990.00	10020.000	-30.000
30	11 Feb 2022	PR0321210 5810030	333	MT	9990.00	9990.000	0.000
31	12 Feb 2022	PR0321210 5810031	67	MT	2000.00	2000.000	0.000
32	16 Feb 2022	PR0321210 5810032	333	MT	9990.00	9990.000	0.000
33	19 Feb 2022	PR0321210 5810033	166	MT	4980.00	4980.000	0.000
34	23 Feb 2022	PR0321210 5810034	333	MT	9990.00	9990.000	0.000
35	28 Feb 2022	PR0321210 5810035	332	MT	9990.00	10025.000	-35.000
36	17 Mar 2022	PR0321210 5810036	143	MT	5000.00	5000.000	0.000
37	17 Mar 2022	PR0321210 5810037	33	MT	15000.00	1155.000	13845.000

38	14 Jun 2022	PR0321210 5810038	250	MT	7500.00	7500.000	0.000
39	15 Jun 2022	PR0321210 5810039	15	MT	450.00	450.000	0.000
40	15 Jun 2022	PR0321210 5810040	400	MT	12000.00	12000.000	0.000
41	18 Jun 2022	PR0321210 5810041	334	MT	10000.00	10000.000	0.000
42	19 Jun 2022	PR0321210 5810042	334	MT	10000.00	10000.000	0.000
43	21 Jun 2022	PR0321210 5810043	334	MT	10000.00	10000.000	0.000
44	23 Jun 2022	PR0321210 5810044	334	MT	10000.00	10000.000	0.000
45	11 Jul 2022	PR0321210 5810045	34	MT	1000.00	1000.000	0.000
46	12 Jul 2022	PR0321210 5810046	227	MT	6800.00	6800.000	0.000
47	13 Jul 2022	PR0321210 5810047	400	MT	12000.00	12000.000	0.000
48	24 Jul 2022	PR0321210 5810048	100	MT	3000.00	3000.000	0.000
49	28 Jul 2022	PR0321210 5810049	334	MT	10000.00	10000.000	0.000
50	13 Aug 2022	PR0321210 5810050	333	MT	9990.00	9990.000	0.000
51	22 Aug 2022	PR0321210 5810051	333	MT	9990.00	9990.000	0.000
52	30 Aug 2022	PR0321210 5810052	333	MT	9990.00	9990.000	0.000
53	03 Sep 2022	PR0321210 5810053	304	MT	9990.00	9120.000	870.000
				Total	330386.00	315736.000	14650.000

The year wise details are as follows:

SN	Year	Approved Quantity	Transported Quantity	Remaining Quantity
1	2021-22 (17.06.2021 to 17.03.2022)	1,97,676 MT	1,83,896 MT	13,780 MT
2	2022-23 (14.06.2022 to 03.09.2022)	1,32,710 MT	1,31,840 MT	870 MT
3	2023-24	Mine is not in operational since October, 2022		

It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed observations are as follows:

9. Stipulated Conditions:**A: Specific Conditions:**

- i. **The Project Proponent should supply the Minerals only to those industries which are having valid Air and Water consents and EC (if applicable) and also compiling satisfactorily with the conditions stipulated by regulatory authorities.**

Status: Partially complied

As per the file records, PAs have informed that they are supplying minerals to cement industries only which are having valid EC and consent orders as directed. However, details are not being provided.

- ii. **The Project Proponent shall obtain Consent to Establish and Consent to Operate from the State Pollution Control Board, Andhra Pradesh and effectively implement all the conditions stipulated therein**

Status: Being complied*Consent for Establishment (CFE):*

PAs have obtained Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board vide Order No. 7844-VSP/APPCB/ZO-VSP/CFE/2014-1192 dated 04.12.2014 for mining of 1.0 MTPA Laterite.

Consent for Operation (CFO):

PAs have obtained Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board vide Order No. 7844/APPCB/ZO-VSP/VZM/CFO/2022 dated 14.06.2022 for mining of 1.0 MTPA Laterite over an extent of 121.0 Ha. The CFO was valid up to 31.03.2023.

As per the discussions with APPCB Officials, it has been observed that the PAs have not applied for CFO after expiry.

- iii. **Traffic density on the route of mineral transportation shall be regularly monitored and report shall be submitted along with compliance report.**

Status: Not complied

As per the records, it has been observed that the PAs are not monitoring traffic density on the route of mineral transportation and report is not being submitted along with compliance report.

- iv. **As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.**

Status: Not complied

As per the records, it has been observed that the PAs are not submitting ambient air quality monitoring reports to this Office.

- v. **Mineral handling plant shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated**

Status: Not complied

It has been observed that the PAs have not provided mineral handling plant in the mine lease area. PAs have not provided adequate number of high efficiency dust extraction system at loading and unloading areas including all the transfer points.

- vi. **Effective safeguard measures such as conditioning of ore with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.**

Status: Not complied

It has been observed that the condition has not complied with.

- vii. **The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.**

Status: Not complied

It has been observed that the PAs have not implemented conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.

- viii. **Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and installing new piezo meters during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Bangalore, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is**

observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.

Status: Not complied

As per the records, it has been observed that the PAs are not submitting ground water level and quality monitoring reports to this Office.

- ix. **The project proponent shall regularly monitor the flow rate of the natural water streams flowing adjacent to the mine lease and maintain the records**

Status: Not complied

As per the records, PAs are not monitoring the flow rate of the natural water streams flowing adjacent to the mine lease and maintain the records.

- x. **The reclaimed and rehabilitated area shall be afforested. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional Office located at Bangalore on six monthly basis.**

Status: Assured to comply

As per the records, PAs have assured to comply the condition as and when the reclamation of mined out area initiated.

- xi. **Dimension of the retaining wall at the toe of temporary over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.**

Status: Assured to comply

During the day of monitoring, OB dump is not established. As per the records, PAs have assured to comply the condition as and when the Over Burden dump initiated.

- xii. **Plantation shall be raised in an area of 40 ha including a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around the higher benches of excavated void to be converted in to water body, roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.**

Status: Not complied

It has been observed that the condition is not being complied with.

- xiii. **Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.**

Status: Not complied

It has been observed that the condition is not being complied with.

- xiv. **Process water discharge and/or any waste water shall be properly treated to meet the prescribed standards before reuse/discharge. The runoff from temporary OB dumps and other surface run off shall be analyzed for iron and in case its concentration is found higher than the permissible limit, the waste water should be treated before discharge/reuse.**

Status: Assured to comply

It has been observed that the PAs have not provided colony for the project hence sewage treatment plant has not provided. It has been observed that there is no workshop and ETP provided in the mine lease area. As per the records, PAs have assured to comply the condition as and when required.

- xv. **The decanted water from the beneficiation plant and slime/tailing pond shall be re-circulated within the mine and there shall be zero discharge from the mine.**

Status: Not applicable at present

It has been observed that the condition is not applicable at present as the PAs have not established beneficiation plant in the mine lease area.

- xvi. **Regular monitoring of the flow rate of the springs and perennial nallahs shall be carried out and records maintained.**

Status: Not complied

As per the records, it has been observed that the condition is not being complied.

- xvii. **Regular monitoring of water quality, upstream and downstream of natural water bodies shall be carried out and record of monitoring data should be maintained and submitted to Ministry of Environment and Forests, its Regional Office, Bangalore, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.**

Status: Not complied

As per the records, it has been observed that the condition is not being complied.

- xviii. **Suitable rainwater harvesting measures on long term basis shall be planned and implemented in consultation with Regional Director, Central Ground Water Board.**

Status: Not complied

As per the records, it has been observed that the condition is not being complied.

- xix. **Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the beneficiation plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.**

Status: Not complied

During the day monitoring, the mine is not in operational condition. As per the discussions held with local villagers, it has been informed that the vehicles were not covered with tarpaulin and overloaded.

- xx. **Sewage treatment plant shall be installed for the colony. ETP shall also be provided for workshop and wastewater generated during mining operation.**

Status: Assured to comply

It has been observed that the PAs have not provided colony for the project hence sewage treatment plant has not provided. It has been observed that there is no workshop and ETP provided in the mine lease area. As per the records, PAs have assured to comply the condition as and when required.

- xxi. **Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment and Forests and its Regional Office, Bangalore.**

Status: Not complied

It has been observed that the condition has not complied with.

- xxii. **Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.**

Status: Not complied

It has been observed that the condition has not complied with.

- xxiii. **The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the Wildlife Conservation Pan so prepared specific to the project site shall be effectively implemented. A copy of action plan shall be submitted to the Ministry of Environment and Forests and its Regional Office, Bangalore.**

Status: Not complied

It has been observed that the condition has not complied with.

- xxiv. **A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.**

Status: Assured to comply

As per the records, PAs have assured to comply the condition 5 years in advance of final mine closure for approval.

- xxv. **The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.**

Status: Not complied

As per the records, it has been observed that the PAs have not submitted the compliance status of commitments made during the public hearing and the concerns raised by the locals in the public hearing as well as during consideration of the project.

B. General Conditions:

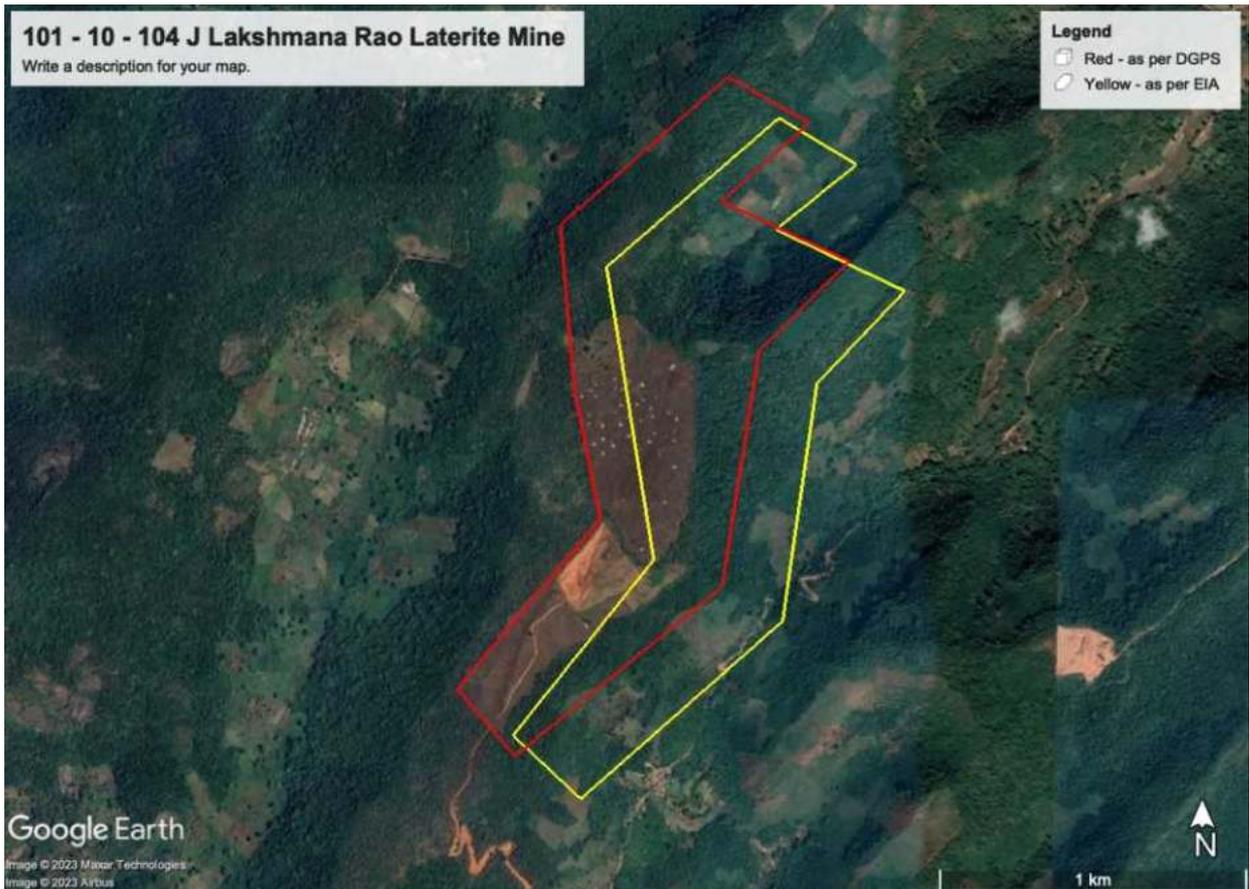
- i. **No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.**

Status: Partially complied

As per the discussions held during Joint Committee inspection, it has been observed that the DGPS survey submitted by PAs to Dept. of Mines and Geology, Govt. of Andhra Pradesh, the entire granted area arrived as per DGPS was 118.573 Hectares against granted plan 121.00 Hectares.

The Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Letter No. 3182/M/2009 dated 15.07.2021 has recommended to consider to issue "ERRATA" to the reduced extent 118.573 Hectares against granted plan 121.00 Hectares while arrived as per DGPS survey in Un-Surveyed Hill Portion of Bhamidika Village H/o. Sarugudu Grampanchayat, Nathavaram Mandal, Visakhapatnam District in favour of Sri J.Lakshmana Rao for a period of 20 years as per APMMC Rules, 1966.

The satellite image in this regard is as follows:



It has been observed that there is a deviation in co-ordinates mentioned in EIA report (submitted for EC) and present DGPS co-ordinates. It also been observed that the total mine lease area has changed from 121.00 Ha to 118.57 Ha.

The present mining operation is being carried out as per the DGPS coordinates which are contradictory to the co-ordinates mentioned in EIA report.

In view of above, the scope of the project has changed and PAs have not obtained prior approval Ministry for the same.

- ii. **No change in the calendar plan including excavation, quantum of mineral iron ore, beneficiation plant and waste should be made.**

Status: Being complied

As per the information provided by Dept. of Mines and Geology, Govt. of Andhra Pradesh during Joint Committee inspection, the dispatch details from 04.11.2011 to 18.08.2023 are as follows:

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32	16 Feb 2022	PR0321210 5810032	333	MT	9990.00	9990.000	0.000
33	19 Feb 2022	PR0321210 5810033	166	MT	4980.00	4980.000	0.000
34	23 Feb 2022	PR0321210 5810034	333	MT	9990.00	9990.000	0.000
35	28 Feb 2022	PR0321210 5810035	332	MT	9990.00	10025.000	-35.000
36	17 Mar 2022	PR0321210 5810036	143	MT	5000.00	5000.000	0.000
37	17 Mar 2022	PR0321210 5810037	33	MT	15000.00	1155.000	13845.000
38	14 Jun 2022	PR0321210 5810038	250	MT	7500.00	7500.000	0.000
39	15 Jun 2022	PR0321210 5810039	15	MT	450.00	450.000	0.000
40	15 Jun 2022	PR0321210 5810040	400	MT	12000.00	12000.000	0.000
41	18 Jun 2022	PR0321210 5810041	334	MT	10000.00	10000.000	0.000
42	19 Jun 2022	PR0321210 5810042	334	MT	10000.00	10000.000	0.000
43	21 Jun 2022	PR0321210 5810043	334	MT	10000.00	10000.000	0.000
44	23 Jun 2022	PR0321210 5810044	334	MT	10000.00	10000.000	0.000
45	11 Jul 2022	PR0321210 5810045	34	MT	1000.00	1000.000	0.000
46	12 Jul 2022	PR0321210 5810046	227	MT	6800.00	6800.000	0.000
47	13 Jul 2022	PR0321210 5810047	400	MT	12000.00	12000.000	0.000
48	24 Jul 2022	PR0321210 5810048	100	MT	3000.00	3000.000	0.000
49	28 Jul 2022	PR0321210 5810049	334	MT	10000.00	10000.000	0.000
50	13 Aug 2022	PR0321210 5810050	333	MT	9990.00	9990.000	0.000
51	22 Aug 2022	PR0321210 5810051	333	MT	9990.00	9990.000	0.000
52	30 Aug 2022	PR0321210 5810052	333	MT	9990.00	9990.000	0.000
53	03 Sep 2022	PR0321210 5810053	304	MT	9990.00	9120.000	870.000

				Total	330386.00	315736.000	14650.000
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The year wise details are as follows:

SN	Year	Approved Quantity	Transported Quantity	Remaining Quantity
1	2021-22 (17.06.2021 to 17.03.2022)	1,97,676 MT	1,83,896 MT	13,780 MT
2	2022-23 (14.06.2022 to 03.09.2022)	1,32,710 MT	1,31,840 MT	870 MT
3	2023-24	Mine is not in operational since October, 2022		

- iii. **The topsoil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 450. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional Office located at Bangalore on six monthly basis.**

Status: Assured to comply

During the day of monitoring, no top soil dump and OB dumps were observed in the mine lease area.

As per the records, PAs have assured to comply the condition as and when required.

- iv. **At least four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM10) and NOX monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at**

Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.

Status: Not complied

As per file records, it has been observed that the PAs are not submitting the environmental parameters monitoring reports to this Office.

- v. **Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.**

Status: Not complied

As per file records, it has been observed that the PAs are not submitting the environmental parameters monitoring reports to this Office.

- vi. **Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.**

Status: Being complied

During the day of monitoring, the mine is not in operational.

As per the file records, PAs have informed that they have provided Personal Protective Equipments such as (Safety Helmets, Hand Gloves, Ear Muffs, and Ear Plugs) & also conducting regular training and information on safety and health aspects.

- vii. **Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.**

Status: Not complied

As per file records, it has been observed that the PAs are not providing the details regarding occupational health surveillance program of the workers to observe any contractions due to exposure to dust and take corrective measures.

- viii. **A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.**

Status: Not complied

It has been observed that the PAs have not set-up a separate environmental management cell with suitable qualified personnel.

- ix. **The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.**

Status: Not complied

As per the file records, it has been observed that the PAs are not submitting the details regarding funds earmarked for environmental protection measures and year wise expenditure to this Office.

- x. **The project authorities should inform to the Regional Office located at Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.**

Status: Not complied

As per the file records, it has been observed that the PAs have not provided the details regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

- xi. **The Regional Office of this Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.**

Status: Being complied

It is to inform that the Ministry's Sub Office at Vijayawada is functioning with the jurisdiction of State Andhra Pradesh. The Officials from the Ministry's Sub Office at Vijayawada, who would be monitoring the implementation of Environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection.

- xii. **The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Officer of Central Pollution Control Board and the State Pollution Control Board.**

Status: Partially complied

As per the file records, it has been observed that PAs are irregular in submission of six monthly compliance reports along with monitoring data to this Office. The six monthly compliance report without monitoring data for the period October, 2020 to March, 2021 vide letter no. nil dated 19.08.2021. It has been observed that the PAs have not uploaded the six monthly compliance reports along with monitoring data on the website of the company.

- xiii. **A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.**

Status: Partially complied

It has been observed that the copy of EC is not uploaded on the website of the company.

- xiv. **The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.**

Status: Complied

It has been observed that the condition has complied with.

- xv. **The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.**

Status: Not complied

As per the file records, it has been observed that the PAs are not submitting the environmental statement for each financial year ending 31st March in Form-V to this Office since grant of EC.

- xvi. **The project authorities should advertise at least in two local newspapers of the District or State in which the project is located and widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at**

<http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located at Bangalore.

Status: Partially complied

It has been informed that the PAs have advertised the details regarding grant of EC to the project in two newspapers. However, as per the records, copies of newspaper advertisements were not provided.

- xvii. **The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.**

Status: Being complied

It has been observed that the condition is being complied with.

- xviii. **Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.**

Status: Being complied

It has been observed that the condition is being complied with.

- xix. **The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Andhra Pradesh and any other Court of Law relating to the subject matter.**

Status: Partially complied

It has been observed that the PAs have obtained the following clearances / approval from competent authorities:

Mine Lease and Mining Plan:

The Govt. of Andhra Pradesh, Industries & Commerce (M.III) Department vide Memo No. 10474/M.III(2)/2010-2 dated 12.10.2010 has approved the mine lease for Laterite over an extent of 121.00 Ha in Un-surveyed hill portion of Bhamidika Village for a period of 20 years in favour of Sri. J. Lakshmana Rao.

The mining plan has approved by The Joint Director, Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Letter No. 5042/M/2019

Environmental Clearance (EC):

Ministry has granted the Environmental Clearance for laterite mining of 1.0 MTPA over an area of 121 ha at village Bhamidika, Sarugudu Grampanchayat, Nathavaram Mandal, District Visakhapatnam, Andhra Pradesh by M/s J. Lakshmana Rao vide Letter No. J-11015/379/2010-IA.II (M) dated 17.11.2014.

Ministry vide Letter No. J-11015/379/2010-IA.II (M) dated 23.01.2015 has issued Corrigendum for Specific Condition No. ii.

Consent for Establishment (CFE):

PAs have obtained Consent for Establishment (CFE) from Andhra Pradesh Pollution Control Board vide Order No. 7844-VSP/APPCB/ZO-VSP/CFE/2014-1192 dated 04.12.2014 for mining of 1.0 MTPA Laterite.

Consent for Operation (CFO):

PAs have obtained Consent for Operation (CFO) from Andhra Pradesh Pollution Control Board vide Order No. 7844/APPCB/ZO-VSP/VZM/CFO/2022 dated 14.06.2022 for mining of 1.0 MTPA Laterite over an extent of 121.0 Ha. The CFO was valid up to 31.03.2023.

As per the discussions with APPCB Officials, it has been observed that the PAs have not applied for CFO after expiry.

Public Liability Insurance:

As per records, it has been observed that the copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 has not provided.

- xx. **Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.**

Status: Being complied

It has been observed that the condition is being complied with.

10. Observations:

The PAs have complied or are in process of complying the conditions stipulated by the Ministry. In this context, information/action plans have been sought on following violations / non-compliances:

1. The following observations were made:
 - a. As per the discussions held during Joint Committee inspection, it has been observed that the DGPS survey submitted by PAs to Dept. of Mines

and Geology, Govt. of Andhra Pradesh, the entire granted area arrived as per DGPS was 118.573 Hectares against granted plan 121.00 Hectares.

- b. The Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Letter No. 3182/M/2009 dated 15.07.2021 has recommended to consider to issue "ERRATA" to the reduced extent 118.573 Hectares against granted plan 121.00 Hectares while arrived as per DGPS survey in Un-Surveyed Hill Portion of Bhamidika Village H/o. Sarugudu Grampanchayat, Nathavaram Mandal, Visakhapatnam District in favour of Sri J.Lakshmana Rao for a period of 20 years as per APMCM Rules, 1966.
- c. It has been observed that there is a deviation in co-ordinates mentioned in EIA report (submitted for EC) and present DGPS co-ordinates. It also been observed that the total mine lease area has changed from 121.00 Ha to 118.57 Ha.
- d. The present mining operation is being carried out as per the DGPS coordinates which are contradictory to the co-ordinates mentioned in EIA report.
- e. In view of above, the scope of the project has changed and PAs have not obtained prior approval Ministry for the same.
- f. The satellite image is as follows:



2. Details regarding the supply of mineral to industries viz., name of the industry, location of industry, quantity supplied, EC number and date, Consent Order number and date, etc. are not being provided. (*Specific Condition No. i; Partially complied*)
3. Report regarding monitoring of traffic density on the route of mineral transportation is not being submitted. (*Specific Condition No. iii; Not complied*)

4. Monitoring reports of environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis is not being submitted to this Office. *(Specific Condition No. iv; Not complied) (General Condition No. iv; Not complied) (General Condition No. v; Not complied)*
5. PAs have not provided adequate number of high efficiency dust extraction at Loading and unloading areas including all the transfer points. *(Specific Condition No. v; Not complied)*
6. PAs have not provided effective safeguard measures such as conditioning of ore with water, regular water sprinkling in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. *(Specific Condition No. vi; Not complied)*
7. PAs have not implemented suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board. *(Specific Condition No. vii; Not complied)*
8. Monitoring of ground water level and quality on regular basis in and around the mine lease by establishing a network of existing wells and installing new piezo meters during the mining operation has not carried out. *(Specific Condition No. viii; Not complied)*
9. Monitoring of the flow rate of the natural water streams flowing adjacent to the mine lease is not being carried out. *(Specific Condition No. ix; Not complied)*
10. PAs have not raised the plantation in an area of 40 ha including a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around the higher benches of excavated void to be converted in to water body, roads etc. *(Specific Condition No. xii; Not complied)*
11. PAs are not carrying out effective safeguard measures such as regular water sprinkling in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. *(Specific Condition No. xiii; Not complied)*
12. Monitoring of flow rate of the springs and perennial nallahs is not being carried out. *(Specific Condition No. xvi; Not complied)*
13. Monitoring of water quality, upstream and downstream of natural water bodies is not being carried out. *(Specific Condition No. xvii; Not complied)*
14. Plan for suitable rainwater harvesting measures on long term basis and implementation in consultation with Regional Director, Central Ground Water Board has not carried out. *(Specific Condition No. xviii; Not complied)*
15. During the day monitoring, the mine is not in operational condition. As per the discussions held with local villagers, it has been informed that the vehicles were not covered with tarpaulin and overloaded. *(Specific Condition No. xix; Not complied)*
16. Digital processing of the entire lease area using remote sensing technique once in three years for monitoring land use pattern is not being carried out. *(Specific Condition No. xxi; Not complied)*

17. Pre-placement medical examination and periodical medical examination of the workers in the project is not being carried out. *(Specific Condition No. xxii; Not complied)*
18. PAs are not taking precautionary measures during mining operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna has not prepared in consultation with the State Forest and Wildlife Department. *(Specific Condition No. xxiii; Not complied)*
19. Compliance status of all the commitments made during the public hearing and the concerns raised by the locals in the public hearing as well as during consideration of the project has not provided. *(Specific Condition No. xxv; Not complied)*
20. Report regarding occupational health surveillance program of the workers to observe any contractions due to exposure to dust is not being submitted. *(General Condition No. vi; Not complied)*
21. PAs have not established a separate environmental management cell with suitable qualified personnel under the control of a Senior Executive, who will report directly to the Head of the Organization. *(General Condition No. vii; Not complied)*
22. Information regarding the funds earmarked for environmental protection measures and Year wise expenditure details is not being submitted. *(General Condition No. ix; Not complied)*
23. PAs have not provided the details regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work. *(General Condition No. x; Not complied)*
24. As per the file records, it has been observed that PAs are irregular in submission of six monthly compliance reports along with monitoring data to this Office. The six monthly compliance report without monitoring data for the period October, 2020 to March, 2021 vide letter no. nil dated 19.08.2021. It has been observed that the PAs have not uploaded the six monthly compliance reports along with monitoring data on the website of the company. *(General Condition No. xii; Partially complied)*
25. PAs have not uploaded the copy of Environmental Clearance, six monthly compliance reports along with monitoring report and environmental statement in Form – V on the website of the company. *(General Condition No. xii, xiii; Partially complied)*
26. PAs are not submitting the environmental statement for each financial year ending 31st March in Form-V to this Office since grant of EC. *(General Condition No. xv; Not complied)*
27. PAs have not provided copies of newspapers advertisements regarding grant of EC to the project. *(General Condition No. xvi; Partially complied)*
28. Copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 has not provided. *(General Condition No. xix; Partially complied)*

11. Recommendations:

- ***Serious non-compliances detected. Recommended to issue a Show-Cause Notice to Project Authorities.***

Sd/-

(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

संयुक्त निदेशक (एस) / Joint Director (S)

Signed by

Dr. Suresh Babu Pasupuleti

Date: 31-08-2023 15:33:27



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.



Tel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

फाइल संख्या: SO/VIJ/EPA/EC-A/101/10-104/2023

दिनांक: 30.08.2023

सेवा में,

निदेशक (एस),
अनुपालन और निगरानी प्रभाग,
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज,
नई दिल्ली-110003।
ई-मेल: moefcc-monitoring@gov.in

विषय: मैसर्स जे. लक्ष्मण राव का लेटराइट खनन।

संदर्भ: मंत्रालय की पर्यावरण मंजूरी पत्र संख्या J-11015/379/2010-IA.II (M) दिनांक 17.11.2014
और 23.01.2015 (शुद्धिपत्र)।

महोदय,

मुझे उपरोक्त विषय और संदर्भ पत्र पर आपका ध्यान आकर्षित करने का निर्देश दिया गया है
और अनुरोध है कि संलग्न पत्र के खिलाफ आवश्यक कार्रवाई की जाए।

भवदीय,

संलग्नकउपरोक्त :

(डॉ। सुरेश बाबु पसुपुलेटी)
संयुक्त निदेशक (एस)

प्रतिलिपि :

1. निदेशक (एस), नीति और कानून प्रभाग, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली-110003। ई-मेल: lmc.moefcc@gov.in जानकारी एवं आगे की आवश्यक कार्यवाही।
2. श्री पंकज वर्मा, अति. निदेशक, सदस्य सचिव (गैर-कोयला खनन), दूसरी मंजिल, पृथ्वी ब्लॉक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली - 110 003। ई-मेल: pankaj.verma@nic जानकारी और आगे की आवश्यक कार्रवाई के लिए।
3. गार्ड फाइल.



सत्यमेव जयते

भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
विजयवाड़ा में उप कार्यालय / Sub Office at Vijayawada
ग्रीन हाउस, गोपालारेड्डी रोड, विजयवाड़ा, आंध्र प्रदेश - 520010
Green House, Gopalareddy Road, Vijayawada, Andhra Pradesh - 520010.



Tel: +91 866 - 2419787, +91 866 - 2419788, E-mail: iro.vijayawada-mefcc@gov.in, suresh.pasupuleti@gov.in

File No. SO/VIJ/EPA/EC-A/101/10-104/2023

Date: 31.08.2023

To

The Director (S),
Compliance and Monitoring Division,
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj,
NewDelhi-110 003.
E-mail: moefcc-monitoring@gov.in

Sub: Laterite Mining of M/s J. Lakshmana Rao, Village Bhamidika, Sarugudu Grampanchayat, Nathavaram Mandal, District Visakhapatnam, Andhra Pradesh (121ha) (1.0 MTPA of Laterite) - reg.

Ref: Ministry's Environmental Clearance Letter No. J-11015/379/2010-IA.II (M) dated 17.11.2014 and 23.01.2015 (Corrigendum).

Sir,

I am directed to state that the Hon'ble NGT, SZ, Chennai in O.A. No. 115 of 2021 (SZ), vide Order dated 24.07.2023 constituted a Joint Committee comprising of Scientist - MoEF&CC, Integrated Regional Office, Vijayawada, District Collector - Anakapalli District, District Forest Officer - H.Q. Narsipatnam, Anakapalli, Senior Officer from the Department of Mines and Geology and Environmental Engineer - Andhra Pradesh Pollution Control Board, Regional Office, Vishakhapatnam.

The Joint Committee has inspected the project on 16.08.2023. As a Joint Committee member, during the inspection, the undersigned also monitored the compliance status of conditions stipulated in Environmental Clearance granted by Ministry vide Clearance No. J-11015/379/2010-IA.II (M) dated 17.11.2014. It has been observed that the Project Authorities (PAs) have complied or are in process of complying the conditions stipulated in EC. The detailed EC compliance report is enclosed and the observations are as follows:

1. The following observations were made:
 - a. As per the discussions held during Joint Committee inspection, it has been observed that the DGPS survey submitted by PAs to Dept. of Mines and Geology, Govt. of Andhra Pradesh, the entire granted area arrived as per DGPS was 118.573 Hectares against granted plan 121.00 Hectares.
 - b. The Dept. of Mines and Geology, Govt. of Andhra Pradesh vide Letter No. 3182/M/2009 dated 15.07.2021 has recommended to consider to issue "ERRATA" to the reduced extent 118.573 Hectares against

granted plan 121.00 Hectares while arrived as per DGPS survey in Un-Surveyed Hill Portion of Bhamidika Village H/o. Sarugudu Grampanchayat, Nathavaram Mandal, Visakhapatnam District in favour of Sri J.Lakshmana Rao for a period of 20 years as per APMMC Rules, 1966.

- c. It has been observed that there is a deviation in co-ordinates mentioned in EIA report (submitted for EC) and present DGPS co-ordinates. It also been observed that the total mine lease area has changed from 121.00 Ha to 118.57 Ha.
- d. The present mining operation is being carried out as per the DGPS coordinates which are contradictory to the co-ordinates mentioned in EIA report.
- e. In view of above, the scope of the project has changed and PAs have not obtained prior approval Ministry for the same.
- f. The satellite image is as follows:



2. Details regarding the supply of mineral to industries viz., name of the industry, location of industry, quantity supplied, EC number and date, Consent Order number and date, etc. are not being provided. (*Specific Condition No. i; Partially complied*)
3. Report regarding monitoring of traffic density on the route of mineral transportation is not being submitted. (*Specific Condition No. iii; Not complied*)
4. Monitoring reports of environmental parameters viz., Ambient Air Quality (AAQ), Work Zone Emissions, Noise levels, Water Quality, etc by MoEFCC/NABL accredited laboratory on monthly basis is not being submitted to this Office. (*Specific Condition No. iv; Not complied*) (*General Condition No. iv; Not complied*) (*General Condition No. v; Not complied*)

5. PAs have not provided adequate number of high efficiency dust extraction at Loading and unloading areas including all the transfer points. *(Specific Condition No. v; Not complied)*
6. PAs have not provided effective safeguard measures such as conditioning of ore with water, regular water sprinkling in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. *(Specific Condition No. vi; Not complied)*
7. PAs have not implemented suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board. *(Specific Condition No. vii; Not complied)*
8. Monitoring of ground water level and quality on regular basis in and around the mine lease by establishing a network of existing wells and installing new piezo meters during the mining operation has not carried out. *(Specific Condition No. viii; Not complied)*
9. Monitoring of the flow rate of the natural water streams flowing adjacent to the mine lease is not being carried out. *(Specific Condition No. ix; Not complied)*
10. PAs have not raised the plantation in an area of 40 ha including a 7.5 m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around the higher benches of excavated void to be converted in to water body, roads etc. *(Specific Condition No. xii; Not complied)*
11. PAs are not carrying out effective safeguard measures such as regular water sprinkling in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. *(Specific Condition No. xiii; Not complied)*
12. Monitoring of flow rate of the springs and perennial nallahs is not being carried out. *(Specific Condition No. xvi; Not complied)*
13. Monitoring of water quality, upstream and downstream of natural water bodies is not being carried out. *(Specific Condition No. xvii; Not complied)*
14. Plan for suitable rainwater harvesting measures on long term basis and implementation in consultation with Regional Director, Central Ground Water Board has not carried out. *(Specific Condition No. xviii; Not complied)*
15. During the day monitoring, the mine is not in operational condition. As per the discussions held with local villagers, it has been informed that the vehicles were not covered with tarpaulin and overloaded. *(Specific Condition No. xix; Not complied)*
16. Digital processing of the entire lease area using remote sensing technique once in three years for monitoring land use pattern is not being carried out. *(Specific Condition No. xxi; Not complied)*
17. Pre-placement medical examination and periodical medical examination of the workers in the project is not being carried out. *(Specific Condition No. xxii; Not complied)*
18. PAs are not taking precautionary measures during mining operation for conservation and protection of endangered fauna spotted in the study area.

Action plan for conservation of flora and fauna has not prepared in consultation with the State Forest and Wildlife Department. *(Specific Condition No. xxiii; Not complied)*

19. Compliance status of all the commitments made during the public hearing and the concerns raised by the locals in the public hearing as well as during consideration of the project has not provided. *(Specific Condition No. xxv; Not complied)*
20. Report regarding occupational health surveillance program of the workers to observe any contractions due to exposure to dust is not being submitted. *(General Condition No. vi; Not complied)*
21. PAs have not established a separate environmental management cell with suitable qualified personnel under the control of a Senior Executive, who will report directly to the Head of the Organization. *(General Condition No. vii; Not complied)*
22. Information regarding the funds earmarked for environmental protection measures and Year wise expenditure details is not being submitted. *(General Condition No. ix; Not complied)*
23. PAs have not provided the details regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work. *(General Condition No. x; Not complied)*
24. As per the file records, it has been observed that PAs are irregular in submission of six monthly compliance reports along with monitoring data to this Office. The six monthly compliance report without monitoring data for the period October, 2020 to March, 2021 vide letter no. nil dated 19.08.2021. It has been observed that the PAs have not uploaded the six monthly compliance reports along with monitoring data on the website of the company. *(General Condition No. xii; Partially complied)*
25. PAs have not uploaded the copy of Environmental Clearance, six monthly compliance reports along with monitoring report and environmental statement in Form – V on the website of the company. *(General Condition No. xii, xiii; Partially complied)*
26. PAs are not submitting the environmental statement for each financial year ending 31st March in Form-V to this Office since grant of EC. *(General Condition No. xv; Not complied)*
27. PAs have not provided copies of newspapers advertisements regarding grant of EC to the project. *(General Condition No. xvi; Partially complied)*
28. Copy of Public Liability Insurance as per Public Liability Insurance Act, 1991 has not provided. *(General Condition No. xix; Partially complied)*

This is in favor of kind information and further needful action.

भवदीय / Yours faithfully,

Sd/-

(डॉ। सुरेश बाबु पसुपुलेटी)

(Dr. Suresh Babu Pasupuleti)

Encl: as above

Signed by

Dr. Suresh Babu Pasupuleti

Date: 31-08-2023 15:36:38

संयुक्त निदेशक (एस) / Joint Director (S)

Copy to:

1. **The Director (S)**, Policy and Law Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, NewDelhi-110 003. E-mail: lmc.moefcc@gov.in for kind information and further necessary action.
2. **Shri Pankaj Verma**, Addl. Director, Member Secretary (Non-Coal Mining), 2nd Floor, Prithvi Block, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi – 110 003. E-mail: pankaj.verma@nic.in for kind information and further necessary action.
3. Guard File.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A No. 163 OF 2025

**ADDITIONAL TYPED SET
FILED BY APPLICANTS
DATED 07.09.2025**

M/s.

G STANLY HEBZON SINGH

G VIGNESH

V ANANTHA KRISHNAN

COUNSEL FOR APPLICANTS